

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH – COURT NO. II**

Excise Appeal No.54219 of 2014

(Arising out of Order-in-Appeal No.48-50/CE/DLH/2014 dated 11.04.2014 passed by the Commissioner of Central Excise (Appeals), Delhi-I.]

Shri Jai Prakash Sharma, Partner

Appellant

of M/s. Tribhuvan Metal Industries,
C-59/1, Wazirpur Industrial Area,
Delhi.

Versus

Commissioner of Central Excise,
Delhi-I.

Respondent

APPEARANCE:

Shri Jitin Singhal, Advocate for the appellant.
Shri Gopi Raman, Authorised Representative for the respondent.

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION:31.01.2023

ORDER

ANIL CHOUDHARY:

The appeal is allowed. For order, see order of date in Excise Appeal No.54218 of 2014 (SM).

(Order dictated & pronounced in open court)

(Anil Choudhary)
Member (Judicial)

Ckp.

